

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(19)

O.A. No. 2349/95

Thursday, this the 19th day of December, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR (J), CHAIRMAN

HON'BLE SHRI S.P. BISWAS, MEMBER (A)

Ex. A.S.I. Om Parkash No.234/D
son of Shri Phool Singh,
R/o Qtr. No.208, Police Colony,
Ashok Vihar,
Delhi.

...Applicant

(By Shri Shankar Raju, Advocate)

-Versus-

1. Union of India/Lt. Governor of Delhi,
(through Commissioner of Police),
Police Headquarters, M.S.O. Building,
I.P. Estate, New Delhi.

2. Dy. Commissioner of Police,
(Special Cell)/Special Branch,
Police Headquarters, M.S.O. Building,
New Delhi.

...Respondents

(By Advocate Sh. S.K. Gupta)

The application having been heard on 19.12.96
the Tribunal on the same day delivered the following

O R D E R

CHETTUR SANKARAN NAIR, J., CHAIRMAN -

Applicant formerly a Constable in the Delhi Police challenges Annexure A.1 order compulsorily retiring him from service. A review committee is to examine the merits of the case before compulsory retirement is ordered. The review committee is to be presided over by the head of the department or the appointing authority, whoever is senior in rank. The averments in the application leave much to be desired and no specific ground is seen raised. The Tribunal has adjourned the matter 25 times on the question of admission after passing an ad interim direction. Counsel for applicant prays for more time to amend the application. We will be rendering ourselves the laughing stock if we are to proceed at this pace and in this fashion. At the

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same time the broader considerations of justice should not be lost sight of. Applicant may make a specific representation before the Commissioner of Police raising his grievance and the Commissioner of Police will examine whether the review committee was properly constituted and whether the proceedings are valid. If a representation is made before the Commissioner of Police within 10 days from today, the accommodation now in the possession of applicant will be retained till a decision is taken thereon.

2. Application is disposed of as aforesaid.
No costs.

Dated, this the 19th day of December, 1995.

S. G. BISWAS
(S. G. BISWAS)
Member (A)

CHETTUR SANKARAN NAIR (J)
(CHETTUR SANKARAN NAIR (J))
Chairman

/ as /